

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 90/MP/2022**

Subject : Petition for change of Trading Licence Category from Category III to Category- V

Date of Hearing : 14.6.2022

Coram : Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri P.K. Singh, Member

Petitioner : Customised Energy Solutions India Private Limited

Parties Present : Ms. Netra Walawalkar, CESIPL

**Record of Proceedings**

The representative of the Petitioner submitted that the instant application has been filed for down-gradation of its inter-State trading licence in electricity from Category 'III' to Category 'V' in terms of the Central Electricity Regulatory Commission (procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 (in short 'Trading Licence Regulations'). She further submitted that as per the Trading Licence Regulations, the Petitioner company fulfils the requirements specified for Category 'V' licence.

2. After hearing the representative of the Petitioner, the Petitioner was directed to file on affidavit by 24.6.2022, the Audited Special Balance Sheet as on any date falling within 30 days immediately preceding the date of filing the application to corroborate financial qualification prescribed in Regulation 3(3) of Trading Licence Regulations.

3. Subject to the above, the Commission reserved order in the matter.

**By order of the Commission**

**SD/-  
(T.D. Pant)  
Joint Chief (Law)**